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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. NO.999/2004

New Delhi, this the 22nd day of April, 2004

HON'BLE MR. SARWESHWAR JHA, MEMBER (A)

Smt. Manjit Kaur,  
W/o Late Shri Manish Kumar,  
RZ-83-A, Vishnu Garden,  
Post Office Tilak Nagar,  
New Delhi - 110 018

... Applicant

(By Advocate : Shri P.S. Oberoi)

Versus

Union of India Through

1. The Secretary,  
Ministry of Power,  
Central Electricity Authority, Sewa Bhawan,  
R.K. Puram, New Delhi-15

2. Chairman, Central Electricity Authority,  
Sewa Bhawan, R.K. Puram,  
New Delhi - 110 015

... Respondents

O R D E R (ORAL)

Heard.

2. The applicant has prayed for a direction being given to the respondents to employ her on compassionate grounds in consequence of the death of her husband on 16.2.2000.

3. The facts of the matter, briefly, are that the husband of the applicant Late Shri Manish Kumar was employed with the respondents as Personal Assistant. He unfortunately expired on 16.2.2000 in an accident, leaving behind his wife and parents. It appears that the parents of the husband of the applicant had approached this Tribunal earlier vide OA No.1884/2000, which was decided on the 2nd August, 2001. While the OA was partly allowed and the respondents were directed to pay leave encashment, DCRG



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etc. to respondent No.3 therein, i.e., the applicant in this OA, the amount of Group Insurance was to be disbursed equally among the legal heirs in accordance with law. It is learnt that this matter has been appealed against by the parents of the applicant's husband in the Hon'ble High Court and the decision in the matter is awaited.

4. The learned counsel for the applicant, in this connection, has pointed out that the matter which is pending before the Hon'ble High Court has no bearing on the present case, which is related only to the prayer of the applicant seeking appointment on compassionate ground. He is, therefore, of the view that the decision of the Hon'ble High Court need not be awaited while deciding the present case.

5. The applicant has submitted representations to the respondents requesting compassionate appointment, but they have not given any reply so far. She has also represented in the matter to the Chairman, Central Electricity Authority (Annexure A-5) and subsequently to The Secretary, Ministry of Power, G.O.I. vide her letter dated 9.10.2003. She has, however, not received any reply to these representations from the aforesaid authorities also.

6. Having regard to the facts and circumstances of the case and also keeping a view the indigent condition of the applicant, I am of the considered opinion that this OA can be disposed of at this stage itself, while hearing on the point of admission, without issuing notices with direction to the respondents to consider and dispose of her representations which are pending with them. They are also

Janardhan Rao

directed to consider this OA treating it as a representation, and dispose it of together with the said representations by issuing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order

Sarweshwar Jha

(SARWESHWAR JHA)  
MEMBER (A)

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